

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-1121(ND)/2019

IN THE MATTER OF:

K & A Organics

.... Applicant/Petitioner

v.

Tamta Construction Co. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.05.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP

Mr. Pankaj Batra

For the OC

Mr. Arvind Kumar, Adv.

For the CD


Mr. Viond Kumar Zutshi, Adv.

ORDER

IA-1872(PB)/2020:-

It is an application moved for withdrawal of the Company Petition No. (IB)-1121(ND)/2019. For there is no objection from the RP for withdrawal of the said company petition, this application is hereby allowed by dismissing the CP No. (IB)-1121(ND)/2019 as withdrawn.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)